(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EN VIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Government *vide* Gazette Notification No. S.O. 955(E) dated 22nd February, 2019 has amended Wood Based Industries (Establishment and Regulation), Guidelines, 2016 to regulate wood based charcoal industries.

(c) and (d) There is no such proposal.

Restrictions on use of Hookah

1491. SHRIR. VAITHILINGAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government is considering to examine the effect of hookah in respect of indoor air pollution and prescribe appropriate standards on the issue;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that Government lacks jurisdiction to restrain the use of hookah in restaurants and bars in the cities; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (d) Studies such as Weitzman et. al., 2016 demonstrate potentially hazardous levels of home air pollution in rooms where hookahs were being smoked as well as in adjacent rooms. PM_{2.5} levels were also elevated in hookah smoking homes compared to cigarette and non-smoking homes, although not significantly different. CO was also significantly greater in rooms where hookahs were smoked than in the cigarette-smoking rooms and non-smoking households. In addition, CO levels in rooms adjacent to where hookah was smoked were 2.5-folds to 4-folds greater than those in the smoking and non-smoking rooms of cigarette smoking homes. Building the specific guidelines and protocols on monitoring and management of indoor air pollution is a component under National Clean Air Programme (NCAP) and a Committee on Indoor Air Pollution Management has been constituted by MoEF&CC to develop and finalize guidelines on monitoring and management of indoor air pollution.